

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-27-2020**

Chinedu Onyedinma

... Petitioner

Versus

State of Goa & Anr.

... Respondents

Shri T. George John, Advocate for the Petitioner – absent.

Shri G. Nagvekar, Additional Public Prosecutor for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 1st October 2020****P.C. :**

This Court, earlier, through its order dated 14.08.2020, disposed of the applicant's bail application. It has required the applicant's counsel to apply to the Nigerian Consulate for the details of the applicant's passport and to submit it to the learned Additional Sessions Judge, North Goa, Panaji, for complying with the terms of the bail order.

2. In fact, the trial Court granted the bail imposing certain conditions. Assailing one of the conditions, the applicant filed an application before this Court and invited the order, dated 14.08.2020. Later, the trial Court considered the material the applicant submitted to it in the light of this Court's order dated 14.08.2020.

3. About the developments in that regard, now the learned Additional Sessions Judge, Panaji, has submitted a confidential letter. After going through that I place on record this Court's appreciation for the diligence the learned Additional Sessions Judge has displayed in the matter.

4. As the learned Judge has sought two more months' time for taking the issue to its logical end, I grant it.

5. Though the learned Additional Public Prosecutor is present, I see no representation for the applicant. Thus, this Court has extended the time by two months as sought by the trial Court.

DAMA SESHADRI NAIDU, J.

NH